

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2937
ANSWERED ON:17.12.2004
SPECIAL COURTS
Mandal Shri Sanat Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any proposal for setting up of more number of special courts for speedy trial of cases in the country;
- (b) if so, the number of such special courts proposed. State-wise;
- (c) the number of such special courts set up so far; and
- (d) by when the remaining number of special courts will be set up?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K.VENKATAPATHY)

- (a) The 11th Finance Commission has recommended the establishment of 1734 additional courts known as fast track courts for the purpose of speedy trial of sessions and other cases.
- (b) A Statement showing the number of fast track courts proposed state-wise is placed at Annexure.
- (c) As per information available with this Department, so far 1690 fast track courts have been set up out of which 1509 are functional.
- (d) The Supreme Court of India has been monitoring the establishment of Fast Track Courts in the case of Brij Mohan Lai Vs. Union of India & Ors. In its order dated 6th May, 2002, the Supreme Court had directed all the States to set up the remaining Fast Track Courts within three months.